

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I
[E-HEARING]

Excise Appeal No. 53936 of 2014

[Arising out of Order-in-Original No. 08-09/CE/COMMR/DM/RTK/2014-15 dated 23.06.2014 passed by the Commissioner of Central Excise & Service Tax, Rohtak]

M/s Coast to Coast Designs Pvt. Ltd.

Nathupur Village, Kundli, Sonapat,
Haryana-131028

.....Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Rohtak**

SCO No. 6 to 8 & 10, Sector-1, HUDA Market,
Rohtak, Haryana-124001

.....Respondent

APPEARANCE:

None for the Appellant

Shri Anurag Kumar and Shri Ram Niwas, Authorized Representatives
for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 61640/2025

DATE OF HEARING/DECISION: 06.11.2025

S. S. GARG:

None for the appellant nor any request for adjournment has been received from the appellant/ counsel for the appellant. Perusal of the previous order dated 24.07.2025 shows that last opportunity was given for today because the case pertains to the year 2014

despite that no one has appeared today. It appears that the appellants are not interested in pursuing their appeal. Hence, the appeal is dismissed for non-prosecution with the liberty to the appellants to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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